ITEM NO.34 COURT NO.7 SECTION XI

S U P R E M E C O U R T O F I N D I A
RECORD OF PROCEEDINGS

Petition(s) for Special Leave to Appeal (C) No(s). 8722/2024

[Arising out of impugned final judgment and order dated 22-09-2023 in AUS37AACA No. 219/2022 passed by the High Court of Judicature at Allahabad]

NEW OKHLA INDUSTRIAL DEVELOPMENT AUTHORITY (NOIDA) Petitioner(s)

VERSUS

HINDUSTAN STEELWORKS CONSTRUCTION LIMITED Respondent(s)

IA No. 78927/2024 - EXEMPTION FROM FILING O.T.
IA No. 78926/2024 - PERMISSION TO FILE ADDITIONAL DOCUMENTS/FACTS/ANNEXURES

Date : 08-08-2025 This matter was called on for hearing today.

CORAM :
HON'BLE MR. JUSTICE PAMIDIGHANTAM SRI NARASIMHA
HON'BLE MR. JUSTICE ATUL S. CHANDURKAR

For Petitioner(s) :
Mr. Soayib Qureshi, AOR
Mr. Suvigya Awasthy, Adv.
Mr. Sameer Jain, Adv.
Mr. Vivek Joshi, Adv.
Mr. Deepesh Raj, Adv.
Mr. Nishant Pandey, Adv.
Mr. Shubham Kashyap, Adv.

For Respondent(s) :
Mr. Saurav Agrawal, Adv.
Mr. Pranay Agrawala, Adv.
Mr. Sahil Tagotra, AOR
Mr. Anshuman Chowdhury, Adv.
Mr. Aarya Bhatt, Adv.
Ms. Shreya Kasera, Adv.
Ms. Sakshi Mandh, Adv.

UPON hearing the counsel the Court made the following
O R D E R

List the matter after six weeks.

Signature Not Verified
Digitally signed by NISHA KHULBEY
Date: 2025.08.13 18:03:43 IST
Reason:

(NISHA KHULBEY)
SENIOR PERSONAL ASSISTANT

(MANOJ KUMAR)
COURT MASTER (NSH)